

**BEFORE THE ADDITIONAL REGISTRAR OF ENQUIRIES-15
KARNATAKA LOKAYUTKA, BENGALURU
ENQUIRY NO:UPLOK-2/DE-253/2017/ARE-15**

ENQUIRY OFFICER : RAVI M.R., BA., LLB.,
ADDITIONAL REGISTRAR [ENQUIRIES-15]
KARNATAKA LOKAYUKTA, BENGLURU.

REPORT DATE : 31-01-2020

DELINQUENT SRI. M.K.RAMESH.
GOVERNMENT : (Name mentioned by him in his FOS)
OFFICIAL the then Panchayath Development Officer,
Thogarikatte Grama Panchayath,
Harapanahalli Taluk, Davanagere District.

Discharged his duties as the then
Panchayath Development Officer,
Thogarikatte Grama Panchayath,
Harapanahalli Taluk, Davanagere District.

DGO's retirement is on 30-06-2037.

REPORT

Complainant by name (1) Sri. Manegaara Durgappa and (2) Sri. Manegaara Ningappa both sons of Dodda Fakkerappa, (3) Manegaara Ningappa S/o Maradi Basappa and (4) Smt.M. Hanumakka W/o Manegaara Durugappa have filed complaint dated:18-05-2014 against the PDO., of Thogarikatte Gram Panchayathi of Harapanahalli Taluk, Davanagere District with the following allegations:-

31-1-2020.

(i) They state that site No. 25, 26, 27 and 29 were granted to them by the Government, consequently Panchayath Officers ought to have indentified, measured , fix boundaries and handed over possession of the said site to them after entering their names in the Demand Register of the Panchayath. Instead, they are alleged to have effected khathas of the said sites to the persons of their choice.

(ii) Complainant further allege though they had requested many times to supply them with necessary documents to seek redressal of their grievances the Panchayath officials did not supply them and even the cautions given by Taluk Panchayath and Zilla Panchayath officials went unheeded.

2. PDO., of Thogarikatte Gram Panchayathi Ramesh files his comments and states that the original Hakkupatra relating to the sites in question viz., site No. 25, 26, 27 and 29 situated in Sy. No. 429 of Udagatti Village which was granted by the Government on 27-10-1981 are not in the Panchayath as they are in the possession of the successors/legal heirs of the grantees.

3. States that different door numbers were given to these sites in the Demand Register of the Panchayath by those who were working in the Panchayath at relevant point of time.

31-1-2020

4. He states that site No. 25, 26 and 27 belong to one Karadi Siddappa and he has built house in site No:27. He further states that similarly site No:29 belongs to one Lakshmaawwa and her son Manegaara Manjappa too has built house in it. He also states all these state of affairs have taken place even before he joining as PDO., of the Panchayath and therefore he has nothing to do with the allegations made by the complainant.

4. Complainant Smt. Hanumakka files her rejoinder to the comments of the DGO., and although admits the fact that original Hakku-Pathras were in the possession of successors of the grantees still denies the fact that those Hakku-Pathras are not in Panchayath documents.

5. Further alleges that though all the previous Officers of the Panchayath had maintained the Demand Register correctly in respect of the sites in question, it was the present DGO., who manipulated them.

6. Although admits the fact that she is no where concerned with site No:29 still denies the fact that Karadi Siddappa had purchased site No:27. Further, alleges though there was clear direction from the Taluk Panchayath Office to take suitable steps and give endorsement to the complainant, DGO., did not take any action.

7. Based on the said complaint Hon'ble Upalokayukta vide its 12(3) report dated:02-12-2016 made recommendation to the disciplinary

31-1-2020

authority to take action as well as to initiate departmental enquiry against the DGO., M.K.Ramesh, Panchayath Development Officer, Thogarikatte Grama Panchayath, Harapanahalli Taluk, Davanagere District. Accordingly the disciplinary authority vide Government Order No:ಗ್ರಾಅಪ/868/ಗ್ರಾಪಂಕಾ/2016, ಬೆಂಗಳೂರು, dated:08-02-2017 entrusted the matter to the Hon'ble Upa-Lokayukta to hold Departmental Enquiry against the DGO (respondent) who in turn vide Nomination Order dated:13-02-2017 nominated ARE-3 to hold Departmental Enquiry against the DGO.

8. Article of charges were framed against the DGO., by ARE-3 which is as follows:-

ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ ಪಟ್ಟಿ:

ಆಸನೌರವರಾದ ನೀವು ದಾವಣಗೆರೆ ಜಿಲ್ಲೆ, ಹರಪ್ಪನಹಳ್ಳಿ ತಾಲ್ಲೂಕು, ತೊಗರಿಕಟ್ಟಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ, ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ನಿಮ್ಮ ಸೇವಾ ಅವಧಿಯಲ್ಲಿ, ಈ ಕೆಳಗೆ ನಮೂದಿಸಿರುವ ಅವ್ಯವಹಾರಗಳನ್ನು ಮಾಡಿ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ

ಹರಪನಹಳ್ಳಿ ತಾಲ್ಲೂಕು ಉಗ್ಗಟ್ಟಿ ಗ್ರಾಮದ ವಾಸಿಗಳಾದ ಶ್ರೀಮತಿ ಎಂ. ಹನುಮಕ್ಕ ಹಾಗೂ ಅದೇ ಗ್ರಾಮದ ದೊಡ್ಡ ಫಕೀರಪ್ಪನ ಮಕ್ಕಳಾದ ಮಣೆಗಾರ ದುರುಗಪ್ಪ, ಮಣೆಗಾರ ನಿಂಗಪ್ಪ ಮತ್ತು ಮರಡಿ ಬಸಪ್ಪನ ಮಗ ಮಣೆಗಾರ ನಿಂಗಪ್ಪನಿಗೆ, ನಿವೇಶನ ಸಂ.29 ಮತ್ತು 25 ರಿಂದ 27 ಕ್ರಮವಾಗಿ ಮಂಜೂರಾಗಿದ್ದು, ಅವುಗಳನ್ನು ಗುರ್ತಿಸಿ, ಅಳತೆ ಮಾಡಿ, ಹದ್ದುಬಸ್ತು ತೋರಿಸಿ, ಭೌತಿಕ ಸ್ವಾಧೀನ ನೀಡಿ, ಡಿಮಾಂಡ್ ರಿಜಿಸ್ಟ್ರ್‌ನಲ್ಲಿ ಅವರ ಹೆಸರುಗಳನ್ನು ದಾಖಲಿಸಿ, ಖಾತೆ ಮಾಡಿ ಕಂದಾಯವನ್ನು ನಿರ್ಣಯಿಸಿಕೊಡದೆ ಆಸನೌರವರಾದ ನೀವು, ನಿಮ್ಮ ಮನ ಬಂದಂತೆ, ಬೇರೆ ಯಾರದೋ ಹೆಸರಿನಲ್ಲಿ ಖಾತೆ ನೋಂದಣಿ ಮಾಡಿರುತ್ತೀರಿ;

Or
24-1-2020

ನಿವೇಶನ ಸಂ.26 ರ ವಿಚಾರವಾಗಿ ನಿಂಗಪ್ಪ ಎನ್ನುವವರ ಹೆಸರಿನಲ್ಲಿ ಹಕ್ಕುಪತ್ರ ಇದ್ದರೂ ಸಹಾ 2011-12 ರ ಹೌಸ್ ಲಿಸ್ಟ್ ರಿಜಿಸ್ಟ್ರಾರ್‌ನಲ್ಲಿ ನಿವೇಶನ ಸಂ.26 ನ್ನು ಕರಡಿ ಶಾಂತಮ್ಮ ಎಂಬುವವರ ಹೆಸರಿಗೆ ನಮೂದು ಮಾಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಅದೇರೀತಿ ನಿವೇಶನ ಸಂ.27 ಸಣ್ಣದುರುಗಪ್ಪ ರವರ ಹೆಸರಿಗೆ ಹಕ್ಕುಪತ್ರ ಇದ್ದರೂ ಸಹಾ ಸದರಿ ಸ್ವತ್ತಿಗೆ ಸಂಬಂಧಿಸಿದ ಹೌಸ್ ಲಿಸ್ಟ್ ರಿಜಿಸ್ಟ್ರಾರ್‌ನಲ್ಲಿ ಕರಡಿ ಸಿದ್ದಪ್ಪನ ಹೆಸರನ್ನು ನಮೂದು ಮಾಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.

ಹರಪನಹಳ್ಳಿ ತಾಲ್ಲೂಕು, ಉದ್ಗಟ್ಟಿ ಗ್ರಾಮದ ವಾಸಿ ಶ್ರೀಮತಿ.ಹೇಮಲದ್ದಾರ್ ಮಲ್ಲಮ್ಮ ಇವರ ಜಾಗದಲ್ಲಿ ಒತ್ತುವರಿ ಮಾಡಿ ಪರವಾನಗಿ ಪಡೆಯದೆ ಅಕ್ರಮವಾಗಿ ಮನೆ ಕಟ್ಟುತ್ತಿರುವ ಬಗ್ಗೆ ಅಪರ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ದಾವಣಗೆರೆ ಇವರು ದಿನಾಂಕ 31.5.2011ರ ತಮ್ಮ ಪತ್ರದಲ್ಲಿ ನಿಮ್ಮ ಗಮನಕ್ಕೆ ತಂದು ಆ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ನಿಮಗೆ ನಿರ್ದೇಶನ ನೀಡಿರುತ್ತಾರೆ. ಅದೇರೀತಿ ದಿ.22/6/11 ರಂದು ಅಪರ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ದಾವಣಗೆರೆ ಇವರು ಪರವಾನಗಿ ಇಲ್ಲದೆ ಅಕ್ರಮದಿಂದ ಮನೆ ಕಟ್ಟುವುದನ್ನು ನಿಲ್ಲಿಸಲು ಗ್ರಾಮಪಂಚಾಯಿತಿಗೆ ನಿರ್ದೇಶನ ನೀಡಿದ್ದರೂ ಸಹಾ ಅಕ್ರಮವಾಗಿ ಮನೆ ಕಟ್ಟಲು ಅವಕಾಶ ನೀಡಿದ ನಿಮ್ಮ ಮೇಲೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ, ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ಹರಪನಹಳ್ಳಿ ಇವರಿಗೆ ನಿರ್ದೇಶನ ನೀಡಿರುತ್ತಾರೆ. ಈ ಎಲ್ಲಾ ಅಂಶಗಳನ್ನು ಪರಗಣಿಸಲಾಗಿ, ನೀವು ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಬೇಜವಾಬ್ದಾರಿತನ ತೋರಿಸಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ.

ಆದ್ದರಿಂದ, ನೀವು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ ನಿಮ್ಮ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ ನಿಷ್ಠೆ ಇಲ್ಲದೆ, ಬೇಜವಾಬ್ದಾರಿತನ ತೋರಿಸಿರುವುದಲ್ಲದೆ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುತ್ತೀರಿ ಕಾರಣ ಜವಾಬ್ದಾರಿಯುತ ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದರೂ ಸಹಿತ, ನಿಯಮಾವಳಿಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ, ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಎಂದು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) 1957ರ ಮೇರೆಗೆ ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

ಶ್ರೀಮತಿ.ಎಂ.ಹನುಮಕ್ಕ ಕೋಂ ಮಣಿಗಾರ ದುರುಗಪ್ಪ, ಉದ್ಗಟ್ಟಿ ಗ್ರಾಮ, ಹರಪನಹಳ್ಳಿ ತಾಲ್ಲೂಕು, ದಾವಣಗೆರೆ ಜಿಲ್ಲೆ, (ಇನ್ನು ಮುಂದೆ ದೂರುದಾರರು ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರು

21-2020

ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ನೌಕರರಾದ ಶ್ರೀ.ಎಂ.ಕೆ.ರಮೇಶ್, ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ತೊಗರಿಕಟ್ಟೆ ಗ್ರಾಮಪಂಚಾಯಿತಿ, ಹರಪನಹಳ್ಳಿ ತಾಲ್ಲೂಕು, ದಾವಣಗೆರೆ ಜಿಲ್ಲೆ, (ಇನ್ನು ಮುಂದೆ 'ಆಸನೌ' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ಇವರ ವಿರುದ್ಧ ದೂರು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ 1984 ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ದತ್ತವಾದ ಅಧಿಕಾರ ಚಲಾಯಿಸಿ, ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡು ತನಿಖೆ ಮಾಡಿದೆ.

2) ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಹರಪನಹಳ್ಳಿ ತಾಲ್ಲೂಕು ಉಗ್ಗಟ್ಟಿ ಗ್ರಾಮದ ವಾಸಿಗಳಾದ ಈ ದೂರುದಾರರು ಹಾಗೂ ಅದೇ ಗ್ರಾಮದ ದೊಡ್ಡ ಫಕೀರಪ್ಪನ ಮಕ್ಕಳಾದ ಮಣಿಗಾರ ದುರುಗಪ್ಪ, ಮಣಿಗಾರ ನಿಂಗಪ್ಪ ಮತ್ತು ಮರಡಿ ಬಸಪ್ಪನ ಮಗ ಮಣಿಗಾರ ನಿಂಗಪ್ಪನಿಗೆ ನಿವೇಶನ ಸಂ.29 ಮತ್ತು 25 ರಿಂದ 27 ಕ್ರಮವಾಗಿ ಮಂಜೂರಾಗಿದ್ದು, ಅವುಗಳನ್ನು ಗುರ್ತಿಸಿ, ಅಳತೆ ಮಾಡಿ, ಹದ್ದುಬಸ್ತು ಮಾಡಿ, ಭೌತಿಕ ಸ್ವಾಧೀನ ನೀಡಿ, ಡಿಮಾಂಡ್ ರಿಜಿಸ್ಟ್ರಾರ್‌ನಲ್ಲಿ ಇವರ ಹೆಸರುಗಳನ್ನು ದಾಖಲಿಸಿ, ಖಾತೆ ಕಂದಾಯವನ್ನು ಮಾಡಿಕೊಡದೆ ಆಸನೌರವರು ತಮ್ಮ ಮನ ಬಂದಂತೆ ಬೇರೆ ಯಾರದೋ ಹೆಸರಿನಲ್ಲಿ ಖಾತೆ ನೋಂದಣಿ ಮಾಡಿರುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ ಹಲವಾರು ಬಾರಿ ವಿನಂತಿಸಿಕೊಂಡರೂ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿಲ್ಲ ಎಂಬ ಆಪಾದನೆ ಮಾಡಿ ದೂರು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

3) ದೂರುದಾರರ ದೂರಿನ ಮೇಲೆ ಆಸನೌರವರು ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿ, ತೊಗರಿಕಟ್ಟೆ ಗ್ರಾಮಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಗೆ ಬರುವ ಉದ್ದಟ್ಟಿ ಗ್ರಾಮದ ಸ.ನಂ.429 ರಲ್ಲಿ ಅಕ್ಟೋಬರ್ 27, 1981 ರಲ್ಲಿ ಸರ್ಕಾರದಿಂದ ಮಂಜೂರಾದ ನಿವೇಶನ ಸಂಖ್ಯೆಗಳಾದ 25, 26, 27, ಮತ್ತು 29 ಇವುಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮೂಲ ಹಕ್ಕುಪತ್ರಗಳು ವಾರಸುದಾರರ ವಶದಲ್ಲಿವೆ. ಗ್ರಾಮಪಂಚಾಯಿತಿಯಲ್ಲಿ ಈ ಮೂಲ ಹಕ್ಕುಪತ್ರಗಳು ಲಭ್ಯವಿರುವುದಿಲ್ಲ. ಈ ನಿವೇಶನಗಳಿಗನುಗುಣವಾಗಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಲ್ಲಿ ಬೇರೆ ಅಂಕಿಗಳ ಡೋರ್ ನಂಬರ್‌ಗಳನ್ನು ಆ ಸಮಯದಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅಧಿಕಾರಿಗಳು ಡಿಮಾಂಡ್ ರಿಜಿಸ್ಟ್ರಾರ್‌ನಲ್ಲಿ ನಮೂದು ಮಾಡಿರುತ್ತಾರೆ. ನಿವೇಶನ ಸಂ.25 ಕ್ಕೆ ಕರಡಿ ಸಿದ್ದಪ್ಪ ತಂದೆ ಬಸಪ್ಪ ಹಾಗೂ ನಿವೇಶನ ಸಂ.29 ಕ್ಕೆ ಮಣಿಗಾರ ದುರುಗಪ್ಪನ ಹೆಂಡತಿ ಲಕ್ಷ್ಮಮ್ಮ ಮೂಲ ವಾರಸುದಾರರಾಗಿರುತ್ತಾರೆ. ಕರಡಿ ಸಿದ್ದಪ್ಪನ ತಂದೆ ಬಸಪ್ಪ ಎಂಬುವರು ನಿವೇಶನಗಳಾದ 26, 27 ಇವುಗಳನ್ನು ದೊಡ್ಡಫಕೀರಪ್ಪನ ಮಗ ನಿಂಗಪ್ಪ ಮತ್ತು ಸಣ್ಣ ದುರುಗಪ್ಪ ಕ್ರಯಕ್ಕೆ ಕೊಟ್ಟಿರುತ್ತಾರೆಂದು ನಿವೇಶನ ಸಂ.27 ರಲ್ಲಿ ಮನೆ ಕಟ್ಟಿರುತ್ತಾರೆ. ನಿವೇಶನ ಸಂ.29 ರಲ್ಲಿ ಲಕ್ಷ್ಮಮ್ಮನ ಹಿರಿಯ ಮಗ ಮಣಿಗಾರ ಮಂಜಪ್ಪ ಎಂಬುವರು ಮನೆ ಕಟ್ಟಿರುತ್ತಾರೆ. ಮೇಲಿನ ಎಲ್ಲಾ ವ್ಯವಹಾರಗಳು ಗ್ರಾಮಪಂಚಾಯಿತಿ ಮುಖಾಂತರ ಆಗಿರುತ್ತವೆಯೆಂದು ಕಂಡುಬಂದಿದ್ದು, ಕೆಲವರು ಕ್ರಯಪತ್ರ ಹೊಂದಿರುತ್ತಾರೆ. ಇನ್ನು ಕೆಲವರು ಮೌಖಿಕವಾಗಿ ಪಂಚಾಯಿತಿ ಮಾಡಿ ಮನೆ ಕಟ್ಟಿಕೊಂಡಿರುತ್ತಾರೆ. ಸದರಿ ಎಲ್ಲಾ ವ್ಯವಹಾರಗಳು ತಾನು ಗ್ರಾಮಪಂಚಾಯಿತಿಗೆ ಸೇರಿವೆ ಪೂರ್ವದಲ್ಲಿಯೇ ಆಗಿರುತ್ತವೆ. ತಾನು ಗ್ರಾಮಪಂಚಾಯಿತಿ ಸೇವೆಗೆ

31-1-2020

- 9.** The aforesaid "Article of Charge" was served upon the DGO., and he appeared before this enquiry authority and his First Oral Statement under Rule 11(9) of KCS (CCA) Rules, 1957 was recorded. The DGO., has pleaded not guilty and claimed to be enquired into the charge.
- 10.** In pursuance of Article of Charge DGO., has entered appearance and has filed his Written Statement.
- 11.** DGO., states that he joined the Thogarikatte Grama Panchayathi as PDO., on 22-06-2010 and Hakku-Pathras in respect of the sites in question were granted to the beneficiaries on 27-10-1981 and kathas were effected in the year 2003-2004 and new numbers were given to those sites as 86 and 87 much prior to the appointment of the DGO., as Panchayath Development Officer of the said Panchayath.
- 12.** He states that for the last 36 years complainant or any other person did not question the same and now with an intention to harass him the present allegations have been made.
- 13.** With regard to the allegations that he did not take any action with respect to construction of house without obtaining license and by encroaching upon the site of Smt.Hemaldar Mallamma DGO., states that the said site was allotted to one Smt.Basamma and she had constructed the house on 13-07-2010 after obtaining license from the Panchayath on 14-10-2009 and therefore the question of stopping the

92
31-1-2020

construction did not arise at all and also he has submitted his report to this effect to the Executive Officer of Taluk Panchayath.

14. He also states that all these things have happened prior to his appointment as Panchayath Development Officer of Thogarikatte Grama Panchayathi and therefore he has nothing to do with it.

15. In proof of the charge, Presenting Officer has got examined the complainant Smt. Hanumakka as PW-1 and has got marked documents Exhibit P-1 to P-6.

16. Per contra in proof of his contention DGO., M.K.Ramesh has got himself examined as DW-1 and has got marked Ex D-1 to D-13.

17. Heard arguments of both sides. Learned Presenting Officer argued that there are Hakkupatras granted in favour of the complainants. However kathas have been effected to the name of Karradi Shanthamma and Karaddi Basappa. DGO., should have proved that he was not in the panchayath at the time katha was effected in the names of different persons. Exhibit P4 page 50 & 52 are House List Register of the year 2011-12. Admittedly he was working as PDO., of Thogarikattte Panchayath in the year 2010. Therefore change of katha in the name of different persons from that of the grantees are the handiwork of DGO. So far as second count of the

Handwritten signature
31-1-2020

ಬಂದನಂತರ ಎ.ಕಲ್ಲಹಳ್ಳಿ ಗ್ರಾಮದ ಡೊಳ್ಳಿನ ಹನುಮಂತಪ್ಪ ಇವರು ನಿವೇಶನ ಕ್ರಯಪತ್ರ ಬರೆದಿರುತ್ತಾರೆಂದು ಹೇಳಿರುತ್ತಾರೆ.

4) ಆಸನಾರವರ ಆಕ್ಷೇಪಣೆಯ ಮೇಲೆ ದೂರುದಾರರು ಪ್ರತ್ಯುತ್ತರವನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ ತೊಗರೀಕಟ್ಟಿ ಗ್ರಾಮಪಂಚಾಯಿತಿ ಪಿ.ಡಿ.ಓ. ರವರು ನಿವೇಶನ ಪಟ್ಟಾಗಳಂತೆ ಅವರ ಡಿಮಾಂಡ್ ರಿಜಿಸ್ಟ್ರಾರ್‌ಗೆ ಸೇರಿಸಿಕೊಂಡಿರುವುದಿಲ್ಲ. ತಾನು ಜಾಗಗಳನ್ನು ಯಾರಿಗೂ ಮಾರಾಟ ಮಾಡಿಲ್ಲ. ಯಾವುದೇ ದಾಖಲಾತಿಗಳಿಲ್ಲದೆ ಮಾಡಿರುವ ತಪ್ಪನ್ನು ಸರಿಪಡಿಸಲು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ದಿ.31/5/11 ರಂದು ನೀಡಿದ ಸೂಚನೆಯಂತೆ ಕ್ರಮ ಕೈಗೊಳ್ಳದೆ ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ ಮುಚ್ಚಿಹಾಕಿರುತ್ತಾರೆ. ಆರೀತಿ ನೀಡಿರುವ ನಿರ್ದೇಶನದಂತೆ ಪಿ.ಡಿ.ಓ.ರವರು ಕ್ರಮ ಕೈಗೊಳ್ಳದೆ ಸುಳ್ಳು ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಆಸನಾರ ವಿರುದ್ಧ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಕೋರಿರುತ್ತಾರೆ.

5) ದೂರುದಾರರು ಪ್ರತ್ಯುತ್ತರದ ಜೊತೆ ಹಾಜರು ಪಡಿಸಿರುವ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ನಿವೇಶನ ಸಂ.26 ರ ವಿಚಾರವಾಗಿ ನಿಂಗಪ್ಪ ಎನ್ನುವವರ ಹೆಸರಿನಲ್ಲಿ ಹಕ್ಕುಪತ್ರ ಇರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಆದರೆ, 2011-12 ರ ಹೌಸ್ ಲಿಸ್ಟ್ ರಿಜಿಸ್ಟ್ರಾರ್‌ನಲ್ಲಿ ನಿವೇಶನ ಸಂ.26 ನ್ನು ಕರಡಿ ಶಾಂತಮ್ಮ ಎಂಬುವರ ಹೆಸರಿಗೆ ನಮೂದು ಮಾಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಅದೇರೀತಿ ನಿವೇಶನ ಸಂ.27 ಸಣ್ಣದುರುಗಪ್ಪ ರವರ ಹೆಸರಿಗೆ ಹಕ್ಕುಪತ್ರ ಇರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಆದರೆ ಸದರಿ ಸ್ವತ್ತಿನ ಹೌಸ್ ಲಿಸ್ಟ್ ರಿಜಿಸ್ಟ್ರಾರ್‌ನಲ್ಲಿ ಕರಡಿ ಸಿದ್ದಪ್ಪನ ಹೆಸರನ್ನು ನಮೂದು ಮಾಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ದಿ.31/5/11 ರಂದು ಅಪರ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ದಾವಣಗೆರೆ ಇವರು ತಮ್ಮ ಪತ್ರದಲ್ಲಿ ಹರಪನಹಳ್ಳಿ ತಾಲ್ಲೂಕು, ಉದ್ಗಟ್ಟಿ ಗ್ರಾಮದ ವಾಸಿ ಶ್ರೀಮತಿ.ಹೇಮಲ್ದಾರ್ ಮಲ್ಲಮ್ಮ ಇವರ ಜಾಗದಲ್ಲಿ ಒತ್ತುವರಿ ಮಾಡಿ ಪರವಾನಗಿ ಪಡೆಯದೆ ಅಕ್ರಮವಾಗಿ ಮನೆ ಕಟ್ಟುತ್ತಿರುವ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ಹರಪನಹಳ್ಳಿ ಇವರಿಗೆ ನಿರ್ದೇಶನ ನೀಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಅದೇರೀತಿ ದಿ.22/6/11 ರಂದು ಅಪರ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ದಾವಣಗೆರೆ ಇವರು ಪರವಾನಗಿ ಇಲ್ಲದೆ ಅಕ್ರಮದಿಂದ ಮನೆ ಕಟ್ಟುವುದನ್ನು ನಿಲ್ಲಿಸಲು ಗ್ರಾಮಪಂಚಾಯಿತಿಗೆ ಮನವಿ ಸಲ್ಲಿಸಿದರೂ ಮನೆ ಕಟ್ಟಲು ಅವಕಾಶ ನೀಡಿದ ಕಾರ್ಯದರ್ಶಿಯವರ ಮೇಲೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ಹರಪನಹಳ್ಳಿ ಇವರಿಗೆ ನಿರ್ದೇಶನ ನೀಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.

6) ಮೇಲಿನ ಹೇಳಿದ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯ ವಿರುದ್ಧ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ನಿರ್ದೇಶನ ನೀಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಅದನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಮೇಲ್ನೋಟಕ್ಕೆ ಅವ್ಯವಹಾರ ನಡೆದಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಆಸನಾರವರು ತನ್ನ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಸ್ವತ್ತು ಮಾರಾಟವಾಗಿರುತ್ತದೆಯೆಂದು ತಿಳಿಸಿದ್ದು, ಕ್ರಯಪತ್ರದ ಆಧಾರದಲ್ಲಿ ಹೌಸ್‌ಲಿಸ್ಟ್

31-2020.

ರಿಜಿಸ್ಟ್ರಾರ್‌ನಲ್ಲಿ ಹೆಸರನ್ನು ನೋಂದಣಿ ಮಾಡಲಾಗಿದ್ದರೆ ಆ ಬಗ್ಗೆ ಸೂಕ್ತ ದಾಖಲಾತಿ ಹಾಗೂ ಆದೇಶವನ್ನು ಹಾಜರು ಪಡಿಸಬಹುದಾಗಿತ್ತು. ಆದರೆ, ಆಸನೌರು ಸದರಿ ದಾಖಲಾತಿಗಳನ್ನು ಹಾಜರು ಪಡಿಸಿರುವುದಿಲ್ಲ. ಪೊಲೀಸ್ ನಿರೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಇವರು ನೀಡಿರುವ ವಿವರಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಆಸನೌರವರು ತೊಗರೀಕಟ್ಟೆ ಗ್ರಾಮಪಂಚಾಯಿತಿ, ಹರಪನಹಳ್ಳಿಯಲ್ಲಿ 2010 ರಿಂದ 2012 ಮತ್ತು 2014 ರಿಂದ ಈವರೆಗೂ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಆದ್ದರಿಂದ, ಮೇಲ್ನೋಟಕ್ಕೆ ಆಸನೌರವರು ಕರ್ತವ್ಯಲೋಪ ಹಾಗೂ ನಿರ್ಲಕ್ಷ್ಯತೆ ಎಸಗಿರುವುದು ಕಂಡುಬರುತ್ತಿದ್ದು, ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆ.

7) ಆದುದರಿಂದ ಆಸನೌರವರ ಆಕ್ಷೇಪಣೆಯು ಅವರ ಮೇಲಿನ ಆಪಾದನೆಯನ್ನು ಅಲ್ಲಗಳೆಯಲು ಸೂಕ್ತ ಅಥವಾ ಸಮಾಧಾನಕರವಾಗಿರುವುದಿಲ್ಲ ಮತ್ತು ದೂರುದಾರರ ದೂರನ್ನು ಅಲ್ಲಗಳೆಯಲು ಯಾವುದೇ ಸಮಂಜಸ/ಸಮರ್ಪಕ ಉತ್ತರವನ್ನು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ನೀಡಿಲ್ಲವೆಂಬಭಿಪ್ರಾಯಕ್ಕೆ ಬಂದಿದೆ.

8) ಈ ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ಅಂಶಗಳನ್ನು ಗಣನೆಗೆ ತೆಗೆದುಕೊಂಡಾಗ, ಆಸನೌರವರು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ ತಮ್ಮ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ ನಿಷ್ಠೆ ಇಲ್ಲದೆ, ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುತ್ತಾರೆಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.

9) ಆಸನೌರವರು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು, ತಮ್ಮ ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966 ರ ನಿಯಮ 3(1)(ii) ಮತ್ತು (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ, ಅವರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957 ರ ನಿಯಮ 14-ಎ ರ ಅಡಿಯಲ್ಲಿ, ಆಸನೌರವರ ವಿರುದ್ಧ ವಿಚಾರಣೆ ನಡೆಸಲು, ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ ಕಲಂ 12(3) ರನ್ವಯ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದೆ. ಸದರಿ ಶಿಫಾರಸ್ಸಿನ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಆ.ಸ.ನೌ ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರಿಗೆ ವಹಿಸಿದೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ಮೇಲೆ ಈ ದೋಷಾರೋಪಣೆ.

31-1-2020.

charge is concerned, Exhibit P6 , page 27 and 28 are there to prove the same.

18. Per contra learned defense counsel argued that exhibit D10 House List register shows that the name of Karradi Siddappa s/o.Basappa has been entered in respect of site No.25 even in the year 1993-94 much before the DGO., joining the Panchayath as PDO. Similarly as per page 35 the name of Karradi Shanthamma has been entered in respect of site No.26 in the year 1998-99. Therefore DGO., has not effected any change of katha.

19. Further argued that site No.29 does not stand in the name of Hanumakka as it belongs to Lakshmaawwa.

20. As per exhibit D9 Basamma constructed house only after obtaining licence. No Hakkupatra was granted in the name of Hemaldar Malamma. Therefore Basamma has not encroached any property and not constructed anything without obtaining licence. Moreover, vide exhibit D-8 DGO., has furnished report to the EO. As per exhibit D5 when DGO., went to the spot there was an unpleasant atmosphere, therefore he could not conduct survey.

21. After going through the Complaint, Written Statement of the DGO., the evidence and other materials on record and on hearing the

31-1-2020.

arguments of both sides and in tune with Article of Charge, the points which arises for my consideration is that ;

(i) Though site numbers 25,26,27 and 29 were granted to Manegaara Durgappa, Manegaara Ningappa both sons of Dodda Fakeerappa, Mannegaar Ningappa son of Maradi Basappa and Smt. Hanumakka respectively, all residents of Uggatti Village of Harapanahalli Taluk, whether DGO., instead of measuring, fixing boundaries, entering their names in the Demand Register has effected katha of those sites to persons of his choice.

(ii) Though Hakku-Pathra in respect of site No:26 stands in the name of Ningappa it is found that the name of Karradi Shanthamma has been entered in the house list Register of the year 2011-12. Similarly though Hakku-Pathra in respect of site No:27 stands in the name of Sanna Durgappa, still the name of Karadi Siddappa has been entered in the house list Register.

(iii) Though the Additional Deputy Commissioner of Davanagere vide his letter dated:31-05-2010 had directed the DGO.,to take suitable action for

Di
31-1-2020.

construction of house without obtaining license and also making illegal encroachment upon the property of Hemaladar Mallamma whether DGO., did not take action and facilitated to construct illegal house and thereby the Additional Deputy Commissioner was constrained to direct the Executive Officer of Harapanahalli Taluk Panchayath to take action against the DGO., vide his another letter dated: 22-06-2011.

Therefore for all these reasons whether DGO., has committed misconduct within the purview of rule 3 (I) (i) to (iii) of the Karnataka Civil Services (Conduct) Rules, 1966 ?

22. In the backdrop of the above contentions putforth by the DGO., let me see what Presenting Officer has done to prove the charge count wise.

23. In proof of this charge the Presenting Officer has got examined the complainant Smt. Hanumakka as PW-1 and has got marked Exhibits P-1 to P-6.

24. The first count of the charge as noted above is that, though site No:25,26,27 and 29 were granted to Manegara Durugappa, Manegaara Ningappa both sons Dodda Fakeerappa again Manegaara Ningappa S/o

Handwritten signature and date:
31-1-2020

Maradi Basappa and Hanumakka respectively, whether the DGO., instead of measuring, fixing boundaries and entering their names in the Demand Register of the Panchayath has effected katha of the said sites in favour of persons of his choice.

25. The charge revolves around site Nos.26,27,29 & 28 and not in respect of site No.25. Site No:28 is not subject matter of the charge and therefore it is not looked into.

26. Ex. P-4 page-49 is the Hakku-Pathra in respect of site No:26 standing in the name of Ningappa S/o Dodda Fakeerappa. Similarly, Ex P-4 page-51 is the Hakku-Pathra in respect of site No.27 standing in the name of Sanna Durugappa S/o Manegaara Dodda Fakeerappa. Likewise, Ex P-4 page-55 is the Hakku-Pathra in respect of site No:29 standing in the name of Lakshnavva W/o Manegaara Durugappa.

27. Although there is variation in the names of holders of Hakku-Pathra in so far as site No.27 and 29 is concerned, still the charge is not about that. The charge is that, DGO., did not measure, fix boundaries and entered the names of the holders of hakkupatra in the Demand Register and on the other hand he effected khatha in favour of persons of his choice. Therefore a question arises whether DGO., deliberately failed to measure the sites, identify it and enter the names of the complainant in the Demand-Register.

Or
31-1-2020

28. Ex P-6 page-19 letter dated:1-10-2012 by the Executive Officer of Harapanahalli Taluk Panchayath addressed to the Panchayath Development Officer of Thogarikatte Grama Panchayath shows, the Executive Officer of Taluk Panchayath calling upon the PDO., of Thogarikatte Grama Panchayath to verify the requisition given by Manegaara Durgappa under "Sakaala Scheme" and also to report him about the action taken by him over the said requisition. The said letter is herewith reproduced for the sake of convenience :-

ನಂ:ತಾಪಂ/ಹಹಳ್ಳಿ/ಸಕಾಲ/ಸಿಆರ್/2012-13 ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ ಕಾರ್ಯಾಲಯ,
ಹರಪನಹಳ್ಳಿ,ದಿನಾಂಕ:01-10-2012.

ಅಧಿಕೃತ ಜ್ಞಾಪನ ಪತ್ರ

ವಿಷಯ:- ಹರಪನಹಳ್ಳಿ ತಾಲ್ಲೂಕು ತೊಗರಿಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ ಇದುವರೆಗೂ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಇರುವ ಬಗ್ಗೆ ಹಾಗೂ ಯಾವುದೇ ಮಾಹಿತಿ ನೀಡದೇ ಇರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:- ಮಣೆಗಾರ ದುರುಗಪ್ಪ ತಂದೆ ನಿಂಗಪ್ಪ, ಉದ್ದಟ್ಟಿ ಗ್ರಾಮ,
ಹರಪನಹಳ್ಳಿ ತಾಲ್ಲೂಕು ಇವರ ಮನವಿ ದಿನಾಂಕ:14-08-2012.

ಮೇಲಿನ ವಿಷಯದನ್ವಯವಾಗಿ, ಹರಪನಹಳ್ಳಿ ತಾಲ್ಲೂಕು ಉದ್ದಟ್ಟಿ ಗ್ರಾಮವಾಸಿ ಶ್ರೀ ಮಣೆಗಾರ ದುರುಗಪ್ಪ ತಂದೆ ನಿಂಗಪ್ಪ ಇವರು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿರುವ ಸಕಾಲ ಯೋಜನೆಯ ಮನವಿಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ಕಳುಹಿಸಿದೆ. ಕಾರಣ, ಮನವಿಯಲ್ಲಿನ ವಿಷಯಗಳ ಬಗ್ಗೆ ಎಲ್ಲಾ ಮಾಹಿತಿಯನ್ನು ತಕ್ಷಣವೇ ಪರಿಶೀಲಿಸಿ ಮಾಹಿತಿ ನೀಡಲು ಸೂಚಿಸಿದೆ. ಹಾಗೂ ಅರ್ಜಿದಾರರಿಗೆ ನೀಡಿರುವ ಮಾಹಿತಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿ, ಸದರಿ ವಿಷಯದ ಬಗ್ಗೆ ಅಗತ್ಯ

31-1-2020.

ಕ್ರಮ ಕೈಗೊಂಡು, ಕೈಗೊಂಡ ಕ್ರಮದ ಬಗ್ಗೆ ವಿವರವಾದ ವರದಿಯನ್ನು ಮರುಟಪಾಲಿನಲ್ಲಿ ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದೆ.

ಲಗತ್ತು: ಮನವಿಗಳ ಜೆರಾಕ್ಸ್ ಪ್ರತಿ.

ಸಹಿ/-

ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ,
ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ, ಹರಪನಹಳ್ಳಿ.

ಗೆ,

ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಗ್ರಾಮ ಪಂಚಾಯತಿಯ, ತೊಗರಿಕಟ್ಟೆ.

ಪ್ರತಿಯನ್ನು: ಮಣೆಗಾರ ದುರುಗಪ್ಪ ತಂದೆ ನಿಂಗಪ್ಪ, ಉದ್ಗಟ್ಟಿ ಗ್ರಾಮ, ಹರಪನಹಳ್ಳಿ ತಾಲ್ಲೂಕು ಇವರಿಗೆ ರವಾನಿಸುತ್ತಾ, ಸದರಿ ವಿಷಯದ ಬಗ್ಗೆ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳನ್ನು ಸಂಪರ್ಕಿಸಲು ಸೂಚಿಸಿದೆ.”

29. Again Ex P-4 is the letter dated:6-11-2013 by all the complainant's viz., (i) Manegaara Durgappa, (ii) Manegaara Ningappa, (iii) Manegaara Ningappa S/o Maradi Basappa and (iv) Hanumakka addressed to the PDO.,/President of Thogarrikatte Grama Panchayath wherein it could be found the complainant requesting the PDO., of Grama Panchayath to cancel the wrong entries made in the Demand Register and to re-fix the boundaries of their sites. The relevant portion is extracted here under:-

“ಸದರಿ ವಿಷಯ ಅಧಿಕಾರಿಗಳಾದ ತಮಗೆ ಗೊತ್ತು ಇದ್ದೂ ಕೂಡ ಮೈ ನಿವೇಶನಗಳನ್ನು ಕೈ ತಪ್ಪಿಸಲು ಕೆಸಿದ್ಧಪ್ಪ ಹಾಗೂ ಶಾಂತಮ್ಮ ಇವರ ಹೆಸರಿಗೆ ತಾವು ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಡಿಮಾಂಡಿಗೆ ಸೇರಿಸಿರುತ್ತೀರಿ. ಸದರಿ ಡಿಮಾಂಡುಗಳನ್ನು ರದ್ದುಪಡಿಸಿ ನಮ್ಮ ಪಟ್ಟಾ ನಿವೇಶನಗಳ ಚಕ್ಕುಬಂದಿಯಂತೆ ಅಳತೆ ಮಾಡಿಸಿಕೊಡಲು ತಮ್ಮಲ್ಲಿ ಕೇಳಿಕೊಳ್ಳುತ್ತೇನೆ.”

U
31-1-2020.

Therefore above said Exhibits show that the complainants and even the Executive Officer of Harapanahalli Taluk Panchayath kept asking the PDO., to take action in respect of grievance raised by the complainant.

30. As against this, it is the contention of the DGO., both in his Comments and Written Statement that Hakku-Pathras in respect of sites in question were granted in the year 1981 and khathas were effected in the year 2003-04 by the then officers who were working in the Panchayath much prior to him joining as PDO., of the said Panchayath on 22-06-2010.

31. In proof of the said contention though DGO., has got himself examined as DW-1 and has got marked Ex D-1 to 13, yet not a single document is forthcoming to prove his contention.

32. In proof of the said contention least he has not produced CTC., to show that he joined the Grama Panchayath as PDO., on 22-06-2010. Though counsel for DGO., has tried to elicit in the cross-examination of PW-1 that khatha in respect of sites in question was effected about 20 years back still he has failed to do so. The suggestions and answers of PW-1 is herewith reproduced :-

“ (ಅ) ನಾನು ಶಾಲೆಗೆ ಹೋಗದ ಕಾರಣ ಸದರಿ ನಿವೇಶನಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸರ್ಕಾರದಿಂದ ನಮಗೆ ಯಾವ ಇಸ್ವಿಯಲ್ಲಿ ಪಟ್ಟಾ ಬಂದಿರುತ್ತದೆ ಅಂತ ಹೇಳಲು ಬರುವುದಿಲ್ಲ.

31-1-2020

(ಆ) ಸದರಿ ನಿವೇಶನಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಪಟ್ಟಾ ಖಾರಾ ವಗೈರೆ ಸುಮಾರು 20 ವರ್ಷಗಳ ಹಿಂದೆ ಆಗಿರುತ್ತದೆ ಎಂದರೆ ಸರಿಯಲ್ಲ.

(ಇ) ಆ.ಸ.ನೌ.ರವರು ಯಾವ ಇಸವಿಯಲ್ಲಿ ತೋಗರಿಕಟ್ಟಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ ಕೆಲಸ ನಿರ್ವಹಿಸಲು ಬಂದಿರುತ್ತಾರೆ” ಅಂತ ನನಗೆ ಹೇಳಲು ಬರುವುದಿಲ್ಲ.”

On the contrary the Presenting Officer has successfully elicited admission from the mouth of DGO/DW-1 in his cross-examination that complainant had given application to him to measure and re-fix the boundaries of the sites in question to the DGO. The following admission is herewith re-produced :-

“ಉಗಟ್ಟಿ ಗ್ರಾಮದ ನಿವಾಸಿಗಳಾದ ಹನುಮಕ್ಕ, ದೊಡ್ಡ ಘಕೀರಪ್ಪನ ಮಕ್ಕಳಾದ ಮಣೆಗಾರ ದುರ್ಗಪ್ಪ, ಮಣೆಗಾರ ನಿಂಗಪ್ಪ ಮತ್ತು ಮಣೆಗಾರ ಬಸಪ್ಪನ ಮಗನಾದ ನಿಂಗಪ್ಪ ಇವರು ನಿವೇಶನ ಸಂ:25 ರಿಂದ 27 ಮತ್ತು 29 ಇವುಗಳನ್ನು ಗುರುತಿಸಿ, ಅಳತೆ ಮಾಡಿ, ಹದ್ದು ಬಸ್ತು ತೋರಿಸಿ, ಭೌತಿಕ ಸ್ವಾಧೀನ ನೀಡಿ. ಡಿಮಾಂಡ್ ರಿಜಿಸ್ಟರಿನಲ್ಲಿ ಅವರ ಹೆಸರನ್ನು ದಾಖಲಿಸಲು ಖಾತೆ ಮಾಡಿ, ಕಂದಾಯವನ್ನು ನಿರ್ಣಯಿಸಿ ಕೊಡಿ ಅಂತ ನನಗೆ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದರು ಎಂದರೆ ನಿಜ. ಈ ತನಕ ಸದರಿ ಯಾವುದೇ ಕೆಲಸಗಳು ಆಗಿರುವುದಿಲ್ಲವೆಂದರೆ, ನಾನು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿದಾಗ ಸದರಿ ಅರ್ಜಿದಾರರು ಹೆಸರುಗಳ ಹೌಸ್ ಲಿಸ್ಟ್ ರಿಜಿಸ್ಟರಿನಲ್ಲಿ 1994-95 ರಲ್ಲಿಯೇ ನಮೂದು ಇದ್ದು, ನಂತರ ನಿವೇಶನ ನಂ:26 ಮತ್ತು 27 ಇವುಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ 1998-99 ರಲ್ಲಿ ಕಡರಿ ಶಾಂತಮ್ಮ ಮತ್ತು ಕರಡಿ ಸಿದ್ದಪ್ಪನವರಿಗೆ ವರ್ಗಾವಣೆಯಾಗಿದ್ದು, ಅವರನ್ನು ವಿಚಾರಿಸಲು ಸದರಿ ವರ್ಗಾವಣೆಯು ಕ್ರಯಪತ್ರದ ಆಧಾರದ ಮೇಲೆ ಆಗಿರುತ್ತದೆ ಅಂತ ತಿಳಿಸಲು,

31-1-2020.

ನಾನು ಸದರಿ ವಿಚಾರಣೆಯನ್ನು ನನ್ನ ಮೇಲಾಧಿಕಾರಿಗಳಾದ ಇ.ಓ., ಸಿಇಓ., ಮತ್ತು

ಡಿ.ಸಿ., ರವರಿಗೆ ವರದಿ ಸಲ್ಲಿಸುವ ಮೂಲಕ ತಿಳಿಸಿರುತ್ತೇನೆ.”

Although DGO., stated in his cross-examination that khatha in respect of the sites in question were effected in the year 1994-95 still he has not produced any evidence to that effect either documentary or by way of oral admissions from the mouth of PW-1. Although he states in his cross-examination that he has furnished detailed report to the Executive Officer of Taluk Panchayath, Chief Executive Officer and Deputy Commissioner over this issue, except producing report said to have been furnished to the Executive Officer he has not produced report said to have been furnished to Chief Executive Officer and Deputy Commissioner, Davanagere District.

33. Though report said to have been furnished by him to the Executive Officer dated: 9-2-2015 is produced and marked as Ex D-8 to show that Hakku-Pathra in respect of sites in question were granted in the year 1981, still the report cannot be believed in so far as it is the report furnished by the DGO., subsequent to the filing of the present complaint against him. Therefore the possibility of tailoring the report to suit the enquiry cannot be ruled-out, hence the contents of the report Ex D-8 does not come to the rescue of DGO.

CG.
31-1-2020.

34. May be sites in question must have been granted to the complainant's way back in 1980s and khathas must have been effected in the name of other persons long back even before DGO., joining the Panchayathi as PDO., in the year 2010. But when evidence is borne on record both by way of documents as well as oral admission made by DGO., to show that complainant had filed application to DGO., seeking to re-effect khathas in their names and also when Executive Officer kept issuing direction to DGO., to take action on the application of the complainant, DGO., ought to have done something in respect of the application of the complainant and should not have sit idly over them which is nothing but dereliction.

35. It can be said that DGO., has failed to prove his defense and in the resultant first count of the charge stands proved against him.

36. The second count of charge is that though Hakku-Pathra in respect of site No:26 stand in the name of Ningappa still the name of Karadi Shanthamma has been entered in the house list register of the year 2011-12 ; and similarly though Hakku-Pathra in respect of site No:27 stands in the name of Sanna Durugappa still the name of Karadi Siddappa has been entered in the house list register ?

37. Though complainant / PW-1 does not say anything about this in her examination-in-chief, yet Ex P-4 page-49 to 52 have been marked to

Ac
31-1-2020

prove the same. Ex P-4 page-49 is the Hakku-Pathra in respect of site No:26 standing in the name of Ningappa S/o Dodda Fakeerappa. However, page-50 house list Register of the year 2011-12 shows that khatha of the said site stands in the name of Karadi Shanthamma. In the left side margin of the said Register it is clearly mentioned that the site pertains to site No:26 mentioned its original Hakku-Pathra. The said wording is herewith reproduced :-

“ಮೂಲ ಹಕ್ಕು ಪತ್ರದಲ್ಲಿರುವ ನಿವೇಶನ ಸಂಖ್ಯೆ:26”

Similarly, page -51 is the Hakku-Pathra in respect of site No:27 standing in the name of Sanna Durugappa S/o Manegaara Dodda Fakeerappa. However, list Register of the year 2011-12 shows that khatha of the said site stands in the name of Karadi Siddappa. In the left side margin of the said Register it is clearly mentioned that the site pertains to site No:27 mentioned in the original Hakku-Pathra. The said wording is herewith reproduced :-

“ಮೂಲ ಹಕ್ಕು ಪತ್ರದಲ್ಲಿರುವ ನಿವೇಶನ ಸಂಖ್ಯೆ:27”.

With these exhibits P-4 page-49 to 52 it can be seen that while Hakku-Pathra stands in the name of some persons, khatha stands in the name of some other persons.

38. Although learned Presenting Officer has tried to elicit from the mouth of DGO.,in his cross examination that it was he who had effected

31-1-2020

change of khatha in the name of different persons, still the DGO., has denied it. Nevertheless when documentary evidence Ex P-4 page-49 to 52 are there very much on record to substantiate the charge, mere denial by DGO., does not nullify the charge. Therefore let me see what DGO., has to say about this count of the charge.

39. It is the contention of the DGO., both in his Written Statement and cross-examination that it was his predecessor in office who had effected khatha in the names of different persons much prior to him joining as PDO., of the said Grama Panchayath and he has nothing to do with it.

40. As admitted by the DGO., in his own Written Statement he joined as the PDO., of Thogarikatte Grama Panchayath on 22-06-2010. Here the house list Register produced are of the year 2011-12. Therefore it turns out that during 2011-12 DGO., was very much present in the Panchayath as PDO. If at all the khatha in question was effected long back before DGO., joining the Panchayath as PDO., (as contended by him) then nothing had prevented the DGO., to have produced old house list Register of the sites in question say for the period 2008-09, 2009-10 etc.

41. Though counsel for DGO., has tried to elicit from the mouth of complainant in her cross-examination that even 20 years back katha in question were effected by the then officers working in the Panchayathi,

Di
31-1-2020

still complainant has denied the same. The said denial is herewith reproduced :-

“ಸದರಿ ನಿವೇಶನಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಪಟ್ಟಾ ಖಾತಾ ವ್ಯಕ್ತಿ ಸುಮಾರು 20 ವರ್ಷಗಳ ಹಿಂದೆ ಆಗಿರುತ್ತದೆ ಎಂದರೆ ಸರಿಯಲ್ಲ.”

Therefore in the absence of documentary evidence much less oral admissions from the mouth of the complainant the contentions of DGO., does not get substantiated and therefore the second count of the charge also stands proved against him.

42. The third count of the charge that though the Additional Deputy Commissioner of Davanagere vide his letter dated:31-05-2011 had directed the DGO., to take suitable action for constructing house without obtaining license and also making illegal encroachment upon the property of smt.,Hemaldar Malamma the DGO., did not take action and facilitated to construct illegal house and thereby caused the Additional Deputy Commissioner to direct the Executive Officer of Harapanahalli Taluk Panchayath to take action against the DGO., vide his letter dated:22-06-2011.

43. Though complainant/PW-1 does not say anything about this in her examination-in-chief still Exhibit P-5 page-27 and 28 have been produced and marked to that effect. Though Ex P-5 page 27 & 28 the letter dated:31-05-2011 and 22-06-2011 written by the Additional

31-1-2020

Deputy Commissioner of Davanagere District to the Executive Officer of Harapanahalli Taluk Panchayath have been procued still a bare perusal of the contents of the letters shows that the Additional Deputy Commissioner does not makes any direction to the Executive Officer to take action against the DGO., for facilitating to construct illegal house in the site belonging to Hemaladar Malamma and on the other hand he directs the Executive Officer to take suitable action and give endorsement to the applicants therein after verifying their applications. Para-2 of those two letters are herewith reproduced :-

(1) “ ಉಲ್ಲೇಖಿತ ಮನವಿ ಹಾಗೂ ಅಡಕಗಳನ್ನು ಈ ಪತ್ರಕ್ಕೆ ಲಗತ್ತಿಸಿ ಕಳುಹಿಸುತ್ತಾ, ಮೇಲ್ಕಂಡ ವಿಷಯದ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಿ ನಿಯಮಾನುಸಾರ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಂಡು, ಕೈಗೊಂಡ ಕ್ರಮದ ಬಗ್ಗೆ ಮನವಿದಾರರಿಗೆ ಸೂಕ್ತ ಮಾಹಿತಿ ನೀಡಲು ಕೋರಿದೆ.”

(2) “ಉಲ್ಲೇಖಿತ ಮನವಿಯನ್ನು ಈ ಪತ್ರಕ್ಕೆ ಲಗತ್ತಿಸಿ ಕಳುಹಿಸುತ್ತಾ, ಸದರಿ ಮನವಿಯಲ್ಲಿ ಮನವಿದಾರರು ಕೋರಿರುವ ವಿಷಯದ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಂಡು, ಕೈಗೊಂಡ ಕ್ರಮದ ಬಗ್ಗೆ ಮನವಿದಾರರಿಗೆ ಸೂಕ್ತ ಮಾಹಿತಿ ನೀಡಿ ಈ ಕಛೇರಿಗೆ ವರದಿ ಸಲ್ಲಿಸಲು ಕೋರಿದೆ.”

Even though learned Presenting Officer has suggested and elicited admission from the mouth of DGO., in his cross-examination about the letter written by Additional Deputy Commissioner to the Executive Officer as per Ex P-5 page-29 and the Executive Officer in turn directing

31-1-2020.

the DGO., to take action against illegal construction going on in the site of Hemaladar Malamma, still learned Presenting Officer has not put suggestion about the Additional Deputy Commissioner directing the Executive Officer to take action against the DGO., for not preventing illegal construction in the site of Hemaladar Malamma.

44. Therefore, when the Presenting Officer has not discharged the initial burden that lies upon him to prove the charge the question of disproving the same by DGO., does not arise at all and therefore third count of the charge does not stand proved.

45. For the reasons stated and discussed supra I am of the opinion that although Disciplinary Authority has successfully proved the first two counts of the charge leveled against the DGO still it has failed to prove second count of the charge.

46. Thus upon appreciation of entire evidence as discussed above I hold that the first and second counts of the charge against the DGO., stands proved and third count of the charge against the DGO., is not proved and this being of the view I proceed with following:-

-:- REPORT -:-

The first count of charge leveled against the DGO.,
M.K. Ramesh, the then Panchayath Development

31-1-2020

Officer, Thogarikatte Grama Panchayathi, Harapanahalli Taluk, Davanagere District that even though site Nos. 25,26,27 and 29 were granted to Manegaar Durugappa, Manegaar Ningappa both sons of Dodda Fakeerappa, Manegaar Ningappa son of Maradi Basappa and Smt. Hanumakka respectively, all residents of Uggati Village of Harapanahalli Taluk instead of measuring, fixing boundaries, entering their names in the Demand Register the DGO.,has effected katha of those sites to persons of his *choice stands proved.*

Likewise the second count of charge leveled against the DGO that even though Hakku-pathra in respect of site No.26 stands in the name of Ningappa, it is found that the name of Karadi Shanthamma has been entered in the house list Register of the year 2011-12. Similarly though Hakku-Pathra in respect of site No:27 stands in the name of Sanna Durugappa, still the name of Karadi Siddappa has been entered in the house list Register by the DGO.,**also stands proved.**

However the third count of charge leveled against the DGO., that even though the Additional Deputy

Dr.
31-1-2020

Commissioner of Davanagere vide his letter dated:31-05-2011 had directed him to take suitable action for constructing house without obtaining license and also making illegal encroachment upon the property of Hemaladar Mallamma DGO., did not take action and facilitated to construct illegal house and thereby the Addition D.C. was constrained to direct the Executive Officer of Harapanahalli Taluk Panchayath to take action against the DGO., vide his another letter dated: 22 06-2011 **is not prove.**

Therefore for all these reasons I hold that DGO., is guilty of misconduct within the purview of rule 3(I)(i) to (iii) of the Karnataka Civil Service (Conduct) Rules, 1966.

Submitted this report to the Hon'ble Upa-Lokayukta-II, Karnataka State, Bengaluru in sealed cover forthwith along with connected records.

Dated, 31st January, 2020.

Ravi M.R.

[RAVI M.R.]

Additional Registrar [Enquiries-15]
Karnataka Lokayukta,
Bengaluru.

-: **ANNEXURE** :-

Witness Examined on behalf of Disciplinary Authority	
	PW-1 Smt. Hanumakka (Complainant)
Documents marked on behalf of the Disciplinary Authority Ex P-1 to P-6	
Ex P-1	Form No.1 (Complaint)
Ex P-2	Form No.II (Complainant's Affidavit)
Ex P-3	Complainant's detailed complaint
Ex P-4	One Sri. Manegaar Durugappa S/o Dodda Fakeerappa and 3 others requisition letter dated:6-11-2013 is addressed to the President/PDO., Grama Panchayathi, Thogarikatte, Harapanahalli Taluk and its enclosures.
Ex P-5	Rejoinder of the complainant Smt. Hanumakka dated: 03-11-2014 and its enclosures.
Ex P-6	Official Memorandum issued by the Executive Officer, Taluk Panchayath, Harapanahalli dated: 9-4-2014 is addressed to the Nodal Officer, Grama Panchayath, Thogarikatte.
List of witness examined on behalf of DGO.,	
	DW-1/DGO Sri. M.K.Ramesh.
Documents marked on behalf of DGO Ex D-1 to 13	
Ex D-1	The Secretary, Thogarikatti Grama Panchayathi, Harapanahalli Taluk, Davanagere office letter dated: 13-07-2010 is addressed to the Executive Officer, Taluk Panchayath, Harapanahalli.
Ex D-2	The Secretary, Thogarikatti Grama Panchayathi, Harapanahalli Taluk, Davanagere office letter dated: 13-03-2014 is addressed to the Executive Officer, Taluk Panchayath, Harapanahalli.
Ex D-3	The Secretary, Thogarikatti Grama Panchayathi, Harapanahalli Taluk, Davanagere office endorsement dated:05-08-2010.
Ex D-4	The Secretary, Thogarikatti Grama Panchayathi, Harapanahalli Taluk, Davanagere office Notice dated:09-04-2010.
Ex D-5	The Secretary, Thogarikatti Grama Panchayathi,

Di
31-1-2020

	Harapanahalli Taluk, Davanagere office letter dated: 21-02-2012 is addressed to the Executive Officer, Taluk Panchayath, Harapanahalli.
Ex D-6	Comments DGO dated:19-09-2014
Ex D-7	Requisition letter from the Grama Panchayathi Nodal Officer, Taluk Panchayath Planning Officer and etc.,
Ex D-8	Report of the PDO., Thogarikatti Grama Panchayath dated:09-02-2015 is addressed to the Executive Officer, Taluk Panchayath, Harapanahalli.
Ex D-9	House Construction license dated:14-10-2009 issued by the Secretary, Thogarikatte Grama Panchayathi
Ex D-10	Copies of House list register
Ex D-11	Copy of Tax paid register during year 2007-08
Ex D-12	House site Gift -deed
Ex D-13	House site Gift -deed

Dated, 31st January, 2020

Ravi M.R. 31-1-2020

[RAVI M.R.]

Additional Registrar[Enquiries-15]
Karnataka Lokayuka,
Bengaluru.



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE-253/2017/ARE-15

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 03.02.2020.

RECOMMENDATION

Sub:- Departmental inquiry against Sri M.K.Ramesh,
Panchayath Development Officer, Thogarikatte
Grama Panchayath, Harapanahalli Taluk,
Davanagere District - reg.

Ref:- 1) Government Order No. RDP 868 GPS 2016
dated 08.02.2017.

2) Nomination order No. UPLOK-2/DE/253/2017
dated 13.02.2017 of Upalokayukta, State of
Karnataka.

3) Inquiry report dated 31.01.2020 of Additional
Registrar of Enquiries-15, Karnataka
Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 08.02.2017 initiated  
the disciplinary proceedings against Sri M.K.Ramesh,  
Panchayath Development Officer, Thogarikatte Grama  
Panchayath, Harapanahalli Taluk, Davanagere District,  
[hereinafter referred to as Delinquent Government Official,

for short as 'DGO' ] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/253/2017 dated 13.02.2017 nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by order No.UPLOK-1&2/DE/Transfers/2018 dated 02.11.2018, Additional Registrar of Enquiries-15, Karnataka Lokayukta, Bengaluru, was re-nominated to continue the said departmental inquiry against the DGO.

3. The DGO Sri M.K.Ramesh, Panchayath Development Officer, Thogarikatte Grama Panchayath, Harapanahalli Taluk, Davanagere District, was tried for the following charges:-

“ಆಸನೌರಪರಾದ ನೀವು ದಾವಣಗೆರೆ ಜಿಲ್ಲೆ, ಹರಪನಹಳ್ಳಿ ತಾಲ್ಲೂಕು, ತೊಗರಿಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ, ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ



ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ನಿಮ್ಮ ಸೇವಾ ಅವಧಿಯಲ್ಲಿ, ಈ ಕೆಳಗೆ ನಮೂದಿಸಿರುವ ಅವ್ಯವಹಾರಗಳನ್ನು ಮಾಡಿ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ

ಹರಪನಹಳ್ಳಿ ತಾಲ್ಲೂಕು ಉಗ್ಗಟ್ಟಿ ಗ್ರಾಮದ ವಾಸಿಗಳಾದ ಶ್ರೀಮತಿ ಎಂ. ಹನುಮಕ್ಕ ಹಾಗೂ ಅದೇ ಗ್ರಾಮದ ದೊಡ್ಡ ಫಕೀರಪ್ಪನ ಮಕ್ಕಳಾದ ಮಣೆಗಾರ ದುರುಗಪ್ಪ, ಮಣೆಗಾರ ನಿಂಗಪ್ಪ ಮತ್ತು ಮರಡಿ ಬಸಪ್ಪನ ಮಗ ಮಣೆಗಾರ ನಿಂಗಪ್ಪನಿಗೆ, ನಿವೇಶನ ಸಂ.29 ಮತ್ತು 25 ರಿಂದ 27 ಕ್ರಮವಾಗಿ ಮಂಜೂರಾಗಿದ್ದು, ಅವುಗಳನ್ನು ಗುರ್ತಿಸಿ, ಅಳತೆ ಮಾಡಿ, ಹದ್ದುಬಸ್ತು ತೋರಿಸಿ, ಭೌತಿಕ ಸ್ವಾಧೀನ ನೀಡಿ, ಡಿಮಾಂಡ್ ರಿಜಿಸ್ಟ್ರನಲ್ಲಿ ಅವರ ಹೆಸರುಗಳನ್ನು ದಾಖಲಿಸಿ, ಖಾತೆ ಮಾಡಿ ಕಂದಾಯವನ್ನು ನಿರ್ಣಯಿಸಿಕೊಡದೆ ಆಸನೌರವರಾದ ನೀವು, ನಿಮ್ಮ ಮನ ಬಂದಂತೆ, ಬೇರೆ ಯಾರದೋ ಹೆಸರಿನಲ್ಲಿ ಖಾತೆ ನೋಂದಣಿ ಮಾಡಿರುತ್ತೀರಿ;

ನಿವೇಶನ ಸಂ.26 ರ ವಿಚಾರವಾಗಿ ನಿಂಗಪ್ಪ ಎನ್ನುವವರ ಹೆಸರಿನಲ್ಲಿ ಹಕ್ಕುಪತ್ರ ಇದ್ದರೂ ಸಹಾ 2011-12 ರ ಹೌಸ್ ಲಿಸ್ಟ್ ರಿಜಿಸ್ಟ್ರನಲ್ಲಿ ನಿವೇಶನ ಸಂ.26 ನ್ನು ಕರಡಿ ಶಾಂತಮ್ಮ ಎಂಬುವರ ಹೆಸರಿಗೆ ನಮೂದು ಮಾಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಅದೇರೀತಿ ನಿವೇಶನ ಸಂ.27 ಸಣ್ಣದುರುಗಪ್ಪ ರವರ ಹೆಸರಿಗೆ ಹಕ್ಕುಪತ್ರ ಇದ್ದರೂ ಸಹಾ ಸದರಿ ಸ್ವತ್ತಿಗೆ ಸಂಬಂಧಿಸಿದ ಹೌಸ್ ಲಿಸ್ಟ್ ರಿಜಿಸ್ಟ್ರನಲ್ಲಿ ಕರಡಿ ಸಿದ್ದಪ್ಪನ ಹೆಸರನ್ನು ನಮೂದು ಮಾಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.

ಹರಪನಹಳ್ಳಿ ತಾಲ್ಲೂಕು, ಉದ್ದಟ್ಟಿ ಗ್ರಾಮದ ವಾಸಿ ಶ್ರೀಮತಿ.ಹೇಮಲ್ಕಾರ್ ಮಲ್ಲಮ್ಮ ಇವರ ಜಾಗದಲ್ಲಿ ಭತ್ತುವರಿ ಮಾಡಿ ಪರವಾನಗಿ ಪಡೆಯದೆ ಅಕ್ರಮವಾಗಿ ಮನೆ ಕಟ್ಟುತ್ತಿರುವ ಬಗ್ಗೆ ಅಪರ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ದಾವಣಗೆರೆ ಇವರು ದಿನಾಂಕ 31.5.2011ರ ತಮ್ಮ ಪತ್ರದಲ್ಲಿ ನಿಮ್ಮ ಗಮನಕ್ಕೆ ತಂದು ಆ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ನಿಮಗೆ ನಿರ್ದೇಶನ ನೀಡಿರುತ್ತಾರೆ. ಅದೇರೀತಿ ದಿ.22/6/11 ರಂದು ಅಪರ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ದಾವಣಗೆರೆ ಇವರು ಪರವಾನಗಿ ಇಲ್ಲದೆ ಅಕ್ರಮದಿಂದ ಮನೆ ಕಟ್ಟುವುದನ್ನು ನಿಲ್ಲಿಸಲು ಗ್ರಾಮಪಂಚಾಯಿತಿಗೆ ನಿರ್ದೇಶನ ನೀಡಿದ್ದರೂ ಸಹಾ ಅಕ್ರಮವಾಗಿ ಮನೆ ಕಟ್ಟಲು ಅವಕಾಶ ನೀಡಿದ ನಿಮ್ಮ ಮೇಲೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ, ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ಹರಪನಹಳ್ಳಿ ಇವರಿಗೆ ನಿರ್ದೇಶನ ನೀಡಿರುತ್ತಾರೆ. ಈ ಎಲ್ಲಾ ಅಂಶಗಳನ್ನು ಪರಗಣಿಸಲಾಗಿ, ನೀವು ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಬೇಜವಾಬ್ದಾರಿತನ ತೋರಿಸಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ.

ಆದ್ದರಿಂದ, ನೀವು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ ನಿಮ್ಮ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ ನಿಷ್ಠೆ ಇಲ್ಲದೆ, ಬೇಜವಾಬ್ದಾರಿತನ ತೋರಿಸಿರುವುದಲ್ಲದೆ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುತ್ತೀರಿ ಕಾರಣ ಜವಾಬ್ದಾರಿಯುತ ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದರೂ ಸಹಿತ, ನಿಯಮಾವಳಿಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ, ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಎಂದು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) 1957ರ ಮೇರೆಗೆ ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-15) on proper appreciation of oral and documentary evidence has held that ' the Disciplinary Authority has partly proved the charge framed against the DGO Sri M.K.Ramesh, Panchayath Development Officer, Thogarikatte Grama Panchayath, Harapanahalli Taluk, Davanagere District.'

5. On re-consideration of report of inquiry, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.


6. As per the First Oral Statement of DGO Sri M.K.Ramesh, furnished by the Enquiry Officer, DGO is due for retirement from service on 30.6.2037.

7. Having regard to the nature of charge proved against DGO Sri M.K.Ramesh, and considering totality of circumstances, it is hereby recommended to the Government to impose penalty of 'withholding three (3) annual increments payable to DGO Sri M.K.Ramesh with cumulative effect'.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

BS\*

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

